

INDTRODUCTION

The purpose of suo motu disclosures under Section 4 is to place large amount of information in public domain on a proactive basis to make the functioning of the Public Authorities more transparent and also to reduce the need for filing individual RTI applications. Section 4(1)(b) of the RTI Act lays down the information which should be disclosed by Public Authorities on a suo motu basis.

Central Information Commission has come up with its Suo motu disclosures under RTI Act, 2005 in this book, to enable the public to have access to the functioning of the Commission.

The information in the booklet is updated up to 16 Jan 2018
